



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE MANINDER S. BHATTI

ON THE 4th OF AUGUST, 2025

WRIT PETITION No. 29483 of 2025

LAL SANJAY SINGH BAGHEL

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Ms. Padmavati Jaiswal - Advocate for the petitioner.

Shri Prabhanshu Shukla - G.A. for the State.
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ORDER

This petition has been filed by the petitioner being aggrieved by the order dated 16.6.2025 (Annexure P-4) passed by respondent No. 4 by which the petitioner, who is working as Primary Teacher has been transferred from GPS Ghunaur, Katni to GPS Indira Awas Siloundi, Katni.

2. It is contended by the counsel for the petitioner that the place of transfer is at a distance of 130 Kms. The mother of the petitioner is aged about 80 years. She is bed-ridden and underwent a surgery of her spinal cord. The result of the school where the petitioner is working is 100% and there is no complaint against the petitioner. No one is replacing the petitioner.

3. The counsel for the State submits that the impugned order has been passed in view of the administrative exigency, however, the representation of the petitioner shall be dealt with in accordance with law.

4. In view of the aforesaid, without expressing any view on the merits



of the case, **the petition stands disposed of** with direction to respondent No. 4/DEO, Katni to take decision on the representation dated 11.7.2025 (Annexure P-5) submitted by the petitioner within a period of 30 days from today, by passing a well reasoned and speaking order in accordance with law.

5. For a period of 30 days or till the decision on the representation of the petitioner (whichever is earlier), the petitioner shall be permitted to continue at his present place of posting i.e. **GPS Ghunaur, Katni.**

(MANINDER S. BHATTI)
JUDGE

PB